by taking the Nilachal Express *via* Moghul Sarai/Allahabad on other four days.

As such, I request the hon'ble Minister of Railways to consider the introduction of Nilachal Express daily between New Delhi and Puri and *vice-versa*.

**(v) Financial Assistance to Madhya Pradesh for development of Primary Education.**

DR. VASANT KUMAR PANDIT (Rajgarh) : Primary school education is given the highest priority in the education sector of the Plans. The position of school buildings and accommodation in M.P. is deplorable condition. The problem has become very actue due to rapid growth rate in M.P. The enrolment has increased from 15.70 lakhs to 70.50 lakhs but school accommodation is falling very short.

M.P. State is considered as one of the most backward in the field of elementary education. 31% of children in the age group of 6 to 11 and 67% in the age group of 11 to 14 are yet to be brought within the fold of the educational system. Due to paucity of funds neither the State Government nor the Central aid has met this demand.

It has not been possible to provide resources for physical infrastructure in the Schools. In the IV All India Survey by the NCERT in 1978-79, the school building position was Pucca 27,000 (Primary) and 6,800 (middle school), while Kutcha, thatched and open space accommodation was 26,350 (Primary) and 3,100 for middle school. Since 1978-79, 9000 schools have been added without provision for buildings. It is beyond the means of M.P. Government to find the resources. The State has imposed a school-building cess and is diverting funds under NREF for schools in rural areas.

Hence, the State Government will not make any dent in this backwardness in M.P. I call upon the Union Government to make special outlay beyond the Plan allocations and arrange sizeable assistance through International Funding agencies, World Bank, and financial institutions.

**(vi) Need for improving the lot of Ex-Servicemen.**

**श्री हरिकेश बहादुर** (गोरखपुर) : उपाध्यक्ष महोदय, देश में भूतपूर्व सैनिकों की स्थिति को सुधारने के लिये केन्द्र और राज्य सरकारों को विशेष रूप से ध्यान देने की आवश्यकता है। समाचारपत्रों में ऐसे समाचार प्रकाशित हुये हैं जिनसे लगता है कि कुछ भूतपूर्व सैनिक आर्थिक संकट के कारण भूख और बीमारी के शिकार होते जा रहे हैं। यह एक कारुणिक स्थिति है, जिसका निराकरण किया जाना अनिवार्य है। राज्य सरकारों और केन्द्र सरकार के विभिन्न प्रतिष्ठानों में भूतपूर्व सैनिकों को उनकी योग्यतानुसार विभिन्न पदों पर नियुक्त किया जाना चाहिये और नियुक्ति का जो वर्तमान कोटा है, उसमें वृद्धि की जानी चाहिये। इसके अतिरिक्त अन्य विभागों में एवं निजी क्षेत्र के प्रतिष्ठानों में भी उनकी नियुक्ति के लिये समुचित प्रबन्ध सुनिश्चित किया जाना चाहिये। जब तक सरकार इस दिशा में विशेष रुचि नहीं लेती तब तक भूतपूर्व सैनिकों को वांछित न्याय नहीं मिल सकेगा। मैं प्रधान मंत्री और रक्षा मन्त्री से आग्रह करूंगा कि वे भूतपूर्व सैनिकों की स्थिति को सुधारने हेतु प्रभावी कदम उठायें।

**उपाध्यक्ष महोदय** : श्री मनीराम बागड़ी।

**श्री मनीराम बागड़ी** (हिसार) : पहले और किसी को बुला लो। यह सैनिकों का मामला है।

MR. DEPUTY-SPEAKER : Mr. Bagri, you would always like to speak first. Now, when you are called upon, you say that you would like to speak at the end.

**श्री मनीराम बागड़ी** : आप नम्बर से बुलाइए।

MR. DEPUTY-SPEAKER : According to the list of names with me, your name is under Serial No. 11-G.

**श्री मनीराम बागड़ी** : देखिये अखबार वाले और रेडियो वाले ज्यादती करते हैं। जब भी सैनिकों या किसानों की बात होती है, तब कांग्रेस वालों का नम्बर पहले आ जाता है और अपोजिशन वालों का सब के बाद में आता है।

श्री वृद्धि चन्द्र जैन (बाड़मेर) : ऐसा नहीं होता है ।

**(vii) Disparity in pension rates of army personnel who retired before and after 1.4.79.**

श्री मनीराम बागडी : उपाध्यक्ष जी, दिनांक 1-4-79 से पहले जो सैनिक सेवा निवृत्त हुए थे उनकी पेंशन में तथा जो 1-4-79 के पश्चात् सेवा निवृत्त हुए हैं, उनकी पेंशन दर में बहुत अधिक अन्तर है अर्थात पहले वालों को बहुत कम पेन्शन मिल रही है जोकि न्याय संगत नहीं है । इसलिये सब सैनिक पेंशनरों की निगाहें केवल आप पर ही हैं कि आप चालू अधिवेशन में संसद में सरकार पर दबाव डाल कर इसका समाधान करा सकते हैं, जिसका विवरण निम्नलिखित है :

(1) सुप्रीम कोर्ट ने दिनांक 17-12-82 को निर्णय किया था कि पुराने व नये सैनिक पेंशनरों दिनांक को 1-4-79 से. रैंक वह सेवाकाल के अनुसार बराबर पेंशन दी जाये ।

(2) सुप्रीम कोर्ट ने पुन: 6-4-83 को केंद्रीय सरकार द्वारा उपरोक्त विषय पर निगरानी रिट याचिका रद्द करके अपना पहला निर्णय बहाल रखा था ।

(3) वित्त मन्त्री महोदय ने 29-4-83 को लोक सभा में उपरोक्त पेन्शन का भुगतान यथाशीघ्र करने का आश्वासन भी दिया था ।

(4) लोक सभा में ही दिनांक 6-5-83 को सरल तरीके से भुगतान करने पर बहस चली थी परन्तु अब तक कोई भुगतान नहीं किया है और सैनिक पेन्शनर निराश है । तथा आपसे सहायता करने की आशा रखते हैं ।

**(viii) Payment of Enhanced House rent Allowance to Southern region employees of Indian Oil Corporation.**

SHRI SUDHIR GIRI (Contai) : Sir, an agreement was signed on 25-6-1983 among themselves by the employees on one side and the management on the other or the Indian Oil Corporation, raising the House Rent Allowances from 25% to 30% of their basic salary. This enhanced H.R.A. would be admissible as per agreement to the metropolitan cities of Bombay, Calcutta, Delhi and Madras. The agreement is binding on all concerned in terms of section 18(1) of Industrial Disputes Act. The management, therefore, cannot refuse to implement the agreement on any pretext.

Subsequently, the General Manager (Personnel), I.O.C. informed the Employees' Union, Southern Region, of the disapproval of the Bureau of Public Enterprise to payment of enhanced H.R.A. to the city of Madras alone. Consequently, the I.O.C. employees of the Southern Region have been deprived of the enhanced H.R.A. at the rate of 30% while employees of other regions have been paid enhanced H.R.A. in terms of the agreement.

Thus injustice meted out to the Southern region employees of I.O.C. have agitated them very much and they went on a completely successful strike on 1-8-1983.

I would, therefore, appeal to the concerned Minister to intervene in the matter and arrange for the payment of enhanced H.R.A. to the employees.

---

15.15 Hrs.

## ELECTRICITY (SUPPLY) AMENDMENT BILL

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the Electricity (Supply) Amendment Bill. Mr. Satyagopal Mishra may continne his speech.

*SHRI SATYAGOPAL MISHRA (Tamluk) : Mr. Deputy Speaker, Sir, I am opposing this Bill mainly on three grounds. Firstly, in fact, interference and intrusion has been made on the powers of the State Governments through this Bill. Secondly, we are being forced to pass such a Bill in this House on account of the terms imposed on

*The Original Speech was delivered in Bengali.